

# SCHEDULE FORM A

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

### FOR THE ATTENTION OF THE CREDITORS OF SURANA METALS LIMITED

#### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	<b>SURANA METALS LIMITED</b>
2.	Date of incorporation of Corporate Debtor	07/04/1983
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L27209WB1983PLC036141
5.	Address of the registered office and principal office (if any) of corporate debtor	12, Bonfield Lane, Kolkata-700 001
6.	Insolvency commencement date in respect of corporate debtor	06/12/2019 Order received by the IRP on 11/12/2019
7.	Estimated date of closure of insolvency resolution process	08/06/2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	<b>Sunil Mohan Acharya</b> Regn No : IBBI/IPA-003/IP-N000174/2018-19/12120
9.	Address and email of the interim resolution professional, as registered with the board	245/1. Bhattacharya Para, 6 No. Jheel Par Road, Ward No-15, New Barrackpur, North 24 Paraganas , Kolkata-700 131 E-mail: sunilmohanacharya58@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Intelligent IP Management Solutions Private Limited, YMCA Building, 2nd Floor, 25, Jawaharlal Nehru Road, Kolkata-700 087 E-mail: surana.cirp@gmail.com
11.	Last date for submission of claims	25/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es)  Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Not Applicable 2. Not Applicable 3. Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SURANA METALS LIMITED** on **06/12/2019**

The creditors of **SURANA METALS LIMITED**, are hereby called upon to submit their claims with proof on or before **25/12/2019** to the Interim Resolution Professional at the address mentioned against entry No. 10

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Sunil Mohan Acharya**

Date: 13/12/2019

Place: Kolkata

Interim Resolution Professional of M/s Surana Metals Limited

Regn No.: IBBI/IPA-003/IP-N000174/2018-19/12120



*Sunil Mohan Acharya*